

BEFORE Dr. M.K.SHARMA, ADDITIONAL SECRETARY AND FIRST APPELLATE  
AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS

Room no. 408, 'A' Wing

Shastri Bhavan, New Delhi- 110001.

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Appeal No. 23(3)/2013- IC

IN THE MATTER OF :

Shri R.L.Ladwal

.....

Appellant

Versus

Central Public Information Officer

.....

Respondent

ORDER

Present

The appellant.

Shri Nirmal Singh, CPIO.

Mrs. Asha Sota, CPIO.

Mr. Jagdish Kumar, SO(IC).

The appeal was taken up for hearing on 24<sup>th</sup> January, 2013.

2. The Appellant filed an appeal dated 10.12.2012 received on 19. 10.2012 against the information furnished by CPIO.

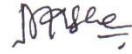
3. The information sought for by the appellant pertained to Ministry of Social Justice & Empowerment, Government of NCT of Delhi. .

4. Shri Ladwal fairly states that he is satisfied with the action taken by the Department of Legal Affairs as intimated to him by the CPIO through letter dated 27.11.2012. Hence the appeal is disposed of accordingly.

92  
Jagdish Kumar  
4-7-2013

~~B.S.~~ In case, the appellant is not satisfied /aggrieved by this order, he/she may file a Second Appeal within 90 days before the Hon'ble Central Information Commission, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066.

Dated 26.02.2013



(Dr.M.K.Sharma)

Additional Secretary and Appellate Authority

- 1) Shri R.L.Ladwal, B-4/298, Nand Nagari, New Delhi (By Registered Post) .
- 2) Shri Nirmal Singh, CPIO, D/O Legal Affairs .
- 3) Shri Jagdish Kumar, SO, Implementation Cell, D/o Legal Affairs.